

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

OC

No HC.XXXV- 03/2021-22/393/ RTI
Dated 3/01/2022

To,

Mr. Ranjan Jyoti Sharma
Gauhati High Court, Guwahati.

1. Please refer to your RTI application registered as I.D. Number 147/2021-22 Dated 17/12/2021 addressed to undersigned regarding supply of Xerox copy of ACR, 2020.
2. The copy of the information sought for is attached herewith.
3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Appellate Authority within 30(thirty) days of the issue of this order.

Encl:- as stated.

Received
31/1/22

R. A. Taparwal
03.01.22
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

OK

No HC.XXXV- 03/2021-22/394/ RTI
Dated 3/01/2022

To,

Mrs. Gitashree Baishya
Gauhati High Court, Guwahati.

1. Please refer to your RTI application registered as I.D. Number 145/2021-22 Dated 17/12/2021 addressed to undersigned regarding supply of copies of correspondence/notes in respect of her case WP(C) 2729/2000.
2. The copies of the relevant information sought for are attached herewith.
3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Appellate Authority within 30(thirty) days of the issue of this order.

Enclo:- as stated.

Gitashree Baishya
4/2/22

R. N. Tapadar
03.01.22
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 4/2021-22/395/ RTI
Dated 03/01/2022

To,

Md. Afzal
Vpo- Bathiya, P.S.- Manigachhi
District- Darbhan, Pin-847423

1. Please refer to your I.D. Number 139/2021-22 Dated 13/12/2021 forwarded to undersigned regarding misc. information relating to functioning of High Court.
2. The information asked for is as follows.

Query No. 1,2,3,4,5,6 and 7- No such rule is available.

Query No. 8- The query demands opinion of the PIO, which cannot be furnished under RTI Act.

Query No. 9- Query relates to Govt. of India.

3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

R. A. Tapedal

03.01.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

DO NOT WRITE BELOW THIS LINE

FORM 'D'
Rejection Order
[Rule 4(iii)]

No HC.XXXV- 01/2021-22/397/ RTI
Dated 05/01/2022

To,

✓ Mr. Naba Kr. Das
S/o- J.C. Das
House No-527, Ganeshguri chariali
GS Road, Guwahati-781005

- DN
5/1/22
1. Please refer to your application I.D. No 146/2021-22 Dated 17/12/2021 Addressed to the undersigned regarding supply of misc. information relating to a complaint filed by Mr. Jagadish Chandra Das.
 2. The information asked for cannot be supplied as it would cause unwarranted invasion of the privacy of the individual.
 3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the appellate authority within thirty days from the date of issuance of this order.

R. G. Tapadar
05.01.22

Registrar (Judl.) & PIO
Gauhati High Court, Guwahati.

THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.XXXV - 14/2021-22/ 399/RTI

Dated Guwahati, 6./01/2022

From : Sri Rafique Ahmed Tapadar
Registrar (Judicial) & PIO
Gauhati High Court-781001

To : The District and Sessions Judge, Kamrup (M).

Sub: Request for information under Right to Information Act, 2005.

Ref: RTI application by Mr. Arabinda Ghosh, Regd. Vide 150/2021-22 dtd 21/12/2021.

Madam

With reference to the above, I am forwarding herewith a RTI application dated 13/12/2021 of Mr. Arabinda Ghosh, for taking necessary action from your end in respect of query as subject matter relates to Addl. District Judge(FTC) No.3, Kamrup(M). Reply, if any, may directly be sent to the applicant.

With warm regards

Yours faithfully,

R. A. Tapadar
06.01.22

Encl: As stated above.

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

Memo No. No. HC.XXXV -14/2021-22/400 / RTI, dated the 6./01/2022
Copy to:

Mr. Arabinda Ghosh, Vill- Ranipukhuri, P.O. Bhalukmari, P.S.-Lanka, Dist- Hojai
Pin- 782442. He is requested to approach the abovementioned PIO for getting
the information in respect of his query.

R. A. Tapadar
06.01.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

OK

FORM 'D'
Rejection Order
[Rule 4(iii)]

No HC.XXXV- 01/2021-22/402/ RTI
Dated 7./01/2022

To,

✓ Mr. Fazluzzaman Mazumder
H/N-22, Bylane-2, Dilip Huzuri Path
Sorumotoria, Dispur-781006

1. Please refer to your application I.D. No 159/2021-22 Dated 05/01/2021 addressed to the undersigned regarding supply of information relating to various cases.

2. The information asked for cannot be supplied due to following reason:-

For not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008. The IPO so enclosed with your application, is returned herewith.

The requisite fee of Rs 10/- paid through IPO, is to be paid in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, instead of "Accounts Officer, office of the Registrar General, Gauhati High Court". You may resubmit the application after rectifying the aforementioned deficiency.

3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the appellate authority within thirty days of the issue of this order.

Enclo : as stated.

R. A. - Tapadew
07.01.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.XXXV - 14/2021-22/403/RTI

Dated Guwahati, 7./01/2022

From : Sri Rafique Ahmed Tapadar
Registrar (Judicial) & PIO
Gauhati High Court-781001

✓ To : The SIPO & Addl. Deputy Commissioner, Barpeta.

Sub: Request for information under Right to Information Act, 2005.

Ref: RTI application by Mr. Akhtar Hussain, Regd. Vide 165/2021-22 dtd 06/01/2022.

Sir / Madam

With reference to the above, I am forwarding herewith a RTI application of Mr. Akhtar Hussain, for taking necessary action from your end in respect of the query, as the subject matter seems to be under your jurisdiction. Reply, if any, may directly be sent to the applicant.

With warm regards

Yours faithfully,

R. A. Tapadar
07.01.22

Encl: As stated above.

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

Memo No. No. HC.XXXV -14/2021-22/404/ RTI, dated the 7./01/2022

Copy to:

✓ Mr. Akhtar Hussain, Kilkari Rainbow, Sultan Singh building, Kashmir Gate, Delhi-110006. He is requested to approach the abovementioned PIO for getting the information in respect of his query.

R. A. Tapadar
07.01.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

17-1-22

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 01/2021-22/467/ RTI
Dated 18/01/2022

To,

Mr. Abhay Pratap Singh,
Vill- Bijauli, P.O.- Athara,
Dist- Barabanki- 225302

1. Please refer to your RTI application I Regd. Vide 153/2021-22 dtd 27/12/2021 addressed to undersigned regarding supply of information relating pendency of dowry cases.

2. The information asked for is as follows.

As information relating **first part of the query** is not available with the Registry, hence the matter is redirected to the Principal Judge of Family Courts for furnishing the information.

At present total 7(seven) number of Principal Judges presiding over seven numbers of Family Courts of Assam.

3 As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days from the date of issuance of this order.

A. A. Tapadar
18.01.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.XXXV - 14/2021-22/405/RTI

Dated Guwahati, 18/01/2022

From : Sri Rafique Ahmed Tapadar
Registrar (Judicial) & PIO
Gauhati High Court-781001

To : The Principal Judge,
Kamrup(M) No-1/ Kamrup No-2/ Kamrup No-3
Barpeta/Dhubri / Cachar/ Nalbari.

Sub: Request for information under Right to Information Act, 2005.

Ref: RTI application by Mr. Abhay Pratap Singh, Regd. Vide 153/2021-22 dtd 27/12/2021 forwarded by by the CAPIO, Ministry of Law & Justice (Department of Justice), Government of India.

Sir / Madam

With reference to the above, I am forwarding herewith a RTI application of Mr. Abhay Pratap Singh, for taking necessary action from your end in respect of **first part of the query**, as the subject matter seems to be under your jurisdiction. Reply, if any, may directly be sent to the applicant.

With warm regards

Encl: As stated above.

Yours faithfully,

R. A. Tapadar
18.01.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

Memo No. No. HC.XXXV -14/2021-22/406 / RTI, dated the 18/01/2022

Copy to:

Mr. Abhay Pratap Singh, Vill- Bijauli, P.O.- Athara, Dist- Barabanki- 225302. He is requested to approach the abovementioned PIOs for getting the information in respect of his query.

R. A. Tapadar
18.01.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

OK

FORM 'D'
Rejection Order
[Rule 4(iii)]

No ~~HC~~XXXV- 01/2021-22/408/ RTI
Dated 18..01/2022

To,

Smti. P. Rao

Plot No-100, 1st floor, Road no-3,

West Marredpally, Secundrabad-500026

1. Please refer to your application I.D. No 158/2021-22 Dated 04/01/2021 addressed to the undersigned regarding supply of information relating to total number of cases filed at the Gauhati High Court.

2. The information asked for cannot be supplied due to following reason:-

For not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008. The IPO so enclosed with your application, is returned herewith.

The requisite fee of Rs 10/- paid through IPO, is to be paid in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, instead of "Public Information Officer, High Court of Gauhati". You may resubmit the application after rectifying the aforementioned deficiency.

3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the appellate authority within thirty days of the issue of this order.

Encl : as stated.

R. A. Tapadar
18.01.22
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 4/2021-22/469/ RTI
Dated 18/01/2022

To,

Ms. Chitrakshi Jain
205, N9, Naramda Apartment
Sector D6, Vasant Kunj, New Delhi-110070

1. Please refer to your I.D. Number 149/2021-22 Dated 18/12/2021 forwarded to undersigned seeking information relating to number of vacancies of District Judge.
2. Vacancy position of District Judiciary under the jurisdiction of the Gauhati High Court as follows:

State	Vacancies of Grade-I Judicial Officer	Vacancies of Grade-II Judicial Officer	Vacancies of Grade-III Judicial Officer
Assam	14	14	09
Nagaland	02	03	05
Mizoram	03	03	18
Arunachal Pradesh	-	08	01

3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

R. A. Tapadar
18.01.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 4/2021-22/410/ RTI
Dated 19/01/2022

To,

Mr. Kamal Adalkha
18/17/16, First Floor
Old Gobindapura, Krishna Nagar
Delhi- 110051

1. Please refer to your I.D. Number 148/2021-22 Dated 20/12/2021 forwarded to undersigned seeking information relating to pay scale of District System Administrator.
2. The information asked for is as follows.

Query No. 1- The query relates to the Supreme Court of India.

Query No. 2 & 3 – Required information is not available with this Registry.

3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

R. A. Tapadal
19.01.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 4/2021-22/411 / RTI
Dated 20/01/2022

To,

Mr. Divyanshu Dev
010, Ganga National Law School of India University
Bangalore, Karnataka, Pin-560072

1. Please refer to your I.D. Number 153/2021-22 Dated 27/12/2021 forwarded to undersigned seeking information relating to representation of special abled person and women at Judiciary.
2. The information asked for is as follows.

Query No. 1- Mr. Angaj Baruah, Munsiff cum JMFC, is only appointed special abled person sitting as Judicial Officer.

Query No. 2- Number of women sitting as a Judge in the Gauhati High Court and District Court

Number of Women	Gauhati High Court	District Court of Assam
	3 (three)	205 (two hundred five)

Query No. 3 -

Sl no	Name of Tribunal	Name of Women Judges
1	MACT No-1, Kamrup(M)	Smti. Selina Begum
2	MACT No-2, Kamrup(M)	Smti. Pranita rani Medhi
3	MACT, Kamrup Amingaon	Smti. Mallika Dutta

Query No. 4- The Gauhati High Court has 4% reservation for special abled (locomotor disabled) of vacancies in the Judicial Services of the states under the jurisdiction of the Gauhati High Court. It may be added that the Gauhati High Court provides necessary fee relaxation and age relaxation to the PWD candidates.

Regarding the representation of women, 33% is reserved for women candidates. However, at present the representation of women is already higher than the reserved percentage.

Query No. 5- At present, the Gauhati High Court does not have any representation of non-binary person in Judicial Service.

3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

R. A. Tapadar
20.01.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

Speed Post

FORM 'E'

Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 01/2021-22/412/ RTI
Dated 29/01/2022

To,

Mr. Harinarayan Pathak
Padumpukhuri, Uzanbazar
Guwahati - 781001

- 166
1. Please refer to your RTI application Regd. Vide 157/2021-22 dtd 06/01/2022 addressed to undersigned regarding supply of information relating to nomination of Record Officer.
 2. The information sought for cannot be provided as the Gauhati High Court is not an administrative department of the Govt. of Assam.
 3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days from the date of issuance of this order.

R. a. Rajendran
20.01.22
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

Memo No. No. HC.XXXV -01/2021-22/413 / RTI, dated the 20/01/2022
Copy to:

SPIO & Under Secretary to the Govt. of Assam, Judicial Department, Dispur,
Guwahati-06.

R. a. Rajendran
20.01.22
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.XXXV - 14/2021-22/414/RTI

Dated Guwahati, 21/01/2022

From : Sri Rafique Ahmed Tapadar
Registrar (Judicial) & PIO
Gauhati High Court-781001

To : The District and Sessions Judge,
Barpeta / Baska / Bongaigaon / Cachar / Chirang/Charaideo/ Darrang /
Dhemaji / Dhubri / Dibrugarh / Dima Hasao / Goalpara / Golaghat /
Hailakandi /Hojai/ Jorhat / Kamrup (M)/ Kamrup, Amingaon / Karbi
Anglong / Karimganj / Kokrajhar / Lakhimpur / Morigaon / Nagaon /
Nalbari / Sivasagar / Sonitpur /South Salmara / Tinsukia / Udalguri.

Sub: Request for information under Right to Information Act, 2005.

Ref: RTI application by Mr. Hamza Lakdawala, Regd. Vide 164/2021-22
dtd 05/01/2022 and Forwarded by SPIO, Judicial Department: Judicial Branch,
Government of Assam.

Sir / Madam

With reference to the subject cited above, I am forwarding herewith a
RTI application dated 25/01/2021 of Mr. Hamza Lakdawala, for taking necessary
action from your end, as the subject matter falls under your jurisdiction. Reply, if
any, may directly be sent to the applicant.

With warm regards

Encl: As stated above.

Yours faithfully,

R. A. Tapadar

21.01.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

Memo No. No. HC.XXXV -14/2021-22/ 415/ RTI, dated the 21/01/2022

Copy to:

Mr. Hamza Lakdawala, 4th floor, 61, Jalarmjyot, Jamabhoomi marg, Kala Ghoda
fort, Mumbai-400001. He is requested to approach the abovementioned PIOs for
getting the information in respect of his query.

R. A. Tapadar

21.01.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.XXXV - 14/2021-22/416/RTI

Dated Guwahati, 21.01/2022

From : Sri Rafique Ahmed Tapadar
Registrar (Judicial) & PIO
Gauhati High Court-781001

To : The District and Sessions Judge,
Barpeta / Baska / Bongaigaon / Cachar / Chirang/Charaideo/ Darrang /
Dhemaji / Dhubri / Dibrugarh / Dima Hasao / Goalpara / Golaghat /
Hailakandi /Hojai/ Jorhat / Kamrup (M)/ Kamrup, Amingaon / Karbi
Anglong / Karimganj / Kokrajhar / Lakhimpur / Morigaon / Nagaon /
Nalbari / Sivasagar / Sonitpur /South Salmara / Tinsukia / Udalguri.

Sub: Request for information under Right to Information Act, 2005.

Ref: RTI application by Md. Imran Ahmed, Regd. Vide 157/2021-22 dtd
04/01/2022 and Forwarding letter F. No.15011/106/2019-Admn-RTI(6) dtd
23/12/2021 by the CPIO, Ministry of Law & Justice (Department of Justice),
Government of India.

Sir / Madam,

With reference to the subject cited above, I am forwarding herewith a
RTI application dated 29/11/2021 of Md. Imran Ahmed, for taking necessary
action from your end as the subject matter falls under your jurisdiction. Reply, if
any, may directly be sent to the applicant.

With warm regards

Encl: As stated above.

Yours faithfully,

R. A. Tapadar
21.01.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

Memo No. No. HC.XXXV -14/2021-22/417 / RTI, dated the 21.01/2022
Copy to:

Md. Imran Ahmed, S/o- Safaur Rahman, Near Masjid, Mahawat toli, Bettiah,
West Champaran, Bihar, Pin- 8454388. He is requested to approach the
abovementioned PIOs for getting the information in respect of his query.

R. A. Tapadar
21.01.22
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

OK

GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH),

NO.HC.XXXV - 14/2021-22/ 418/RTI

Dated Guwahati, 21/01/2022

From : Sri Rafique Ahmed Tapadar
Registrar (Judicial) & PIO
Gauhati High Court-781001

To : The Public Information Officer
O/o- Advocate General,
Assam/ Nagaland/ Mizoram/ Arunachal Pradesh
The Gauhati High Court.

Sub: Request for information under Right to Information Act, 2005.

Ref: RTI application by Sri Amar Kumar Bhaskar, Regd. Vide 162/2021-22
dtd 05/01/2022 and Forwarding letter F. No.15011/106/2019-Admn-RTI(6) dtd
23/12/2021 by the CPIO, Ministry of Law & Justice (Department of Justice),
Government of India.

Sir / Madam

With reference to the above, I am forwarding herewith a RTI
application dated 26/11/2021 of Sri Amar Kumar Bhaskar, for taking necessary
action from your end in respect of query as subject matter of which seems to be
under your jurisdiction. Reply, if any, may directly be sent to the applicant.

Yours faithfully,

Encl: As stated above.

R. A. Tapadar
21.01.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

Memo No. No. HC.XXXV -14/2021-22/ 419 / RTI, dated the 21/01/2022
Copy to:

Sri Amar Kumar Bhaskar, 134, Sadar Bazar, Chas, Bokaro, Pin-827013. He is
requested to approach the abovementioned PIO for getting the information in
respect of his query.

R. A. Tapadar
21.01.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 4/2021-22/~~4~~20/ RTI
Dated ~~2.4~~24/01/2022

To,

Mr. A Vijaya Kumay
28-887, K N Colony, Chittoor
Andhra Pradesh, 517004

1. Please refer to your I.D. Number 168/2021-22 Dated 17/01/2022 forwarded to undersigned seeking information relating to PIL cases.
2. The information asked for is as follows.

Query No. 1 & 2 - No PIL related to the subject matter Multi level Marketing has been filed or is pending in the Gauhati High Court .

3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

R. S. Sanyal
24.01.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 4/2021-22/421 / RTI
Dated 24/01/2022

To,

Mr. Varun
Suryapet.

1. Please refer to your I.D. Number 163/2021-22 Dated 05/01/2022 forwarded to undersigned seeking information relating to cases under SC&ST(Prevention of atrocities) Act, 1989.
2. The information asked for is as follows.

Query No. 1- There is no such case found in the Gauhati High Court CIS database.

Query No. 2 & 3- Queries are not related to the Gauhati High Court.

Query No. 4 – There is no such case found in the Gauhati High Court CIS database.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

R. A. Tapadar
24.01.22
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 4/2021-22/422/ RTI
Dated 24/01/2022

To,

Mr. Karthik K.
146/8, Srinivasapuram
Pattinapakkam, Foreshore Estate
Chennai- 600028

1. Please refer to your I.D. Number 167/2021-22 Dated 07/01/2022 forwarded to undersigned seeking information relating to Writ Petition cases.
2. The information asked for is as follows.

Query No. 1- Total **22932** numbers of Writ Petition cases are pending in the Gauhati High Court as on 20/01/2022.

Query No. 2- Total no. of Writ Petition relating to Service Matter filed before the Gauhati High Court is **82556**, as on 20/01/2022.

Total no. of Writ Petition relating to Service Matter pending before the Gauhati High Court is **7900**, as on 20/01/2022.

3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

A. A. Tapadar
24.01.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 4/2021-22/423/ RTI
Dated 25/01/2022

To,

Mr. Channa Basava S
135 WRD 01, Amarapur
Sindhanur Raichur, 584128

1. Please refer to your I.D. Number 156/2021-22 Dated 03/01/2022 forwarded to undersigned seeking information relating to number of pending cases.
2. The information asked for is as follows.

Gauhati High Court	Pending cases
Principal seat	41665
Kohima Bench	837
Aizwal Bench	502
Itanagar Bench	1352

3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

R. A. Tapadar
25.01.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.XXXV - 14/2021-22/424/RTI

Dated Guwahati, 27/01/2022

From : Sri Rafique Ahmed Tapadar
Registrar (Judicial) & PIO
Gauhati High Court-781001

To : The District and Sessions Judge,
Bongaigaon/ Cachar / Darrang /Dhemaji/Goalpara / Golaghat / Jorhat /
Kamrup (M)/ Karimganj / Lakhimpur / Nagaon / Sonitpur /Sivsagar/
Tinsukia / Udalguri.

Sub: Request for information under Right to Information Act, 2005.

Ref: RTI application by Mr. Ankur Jyoti Sarma, Regd. Vide 169/2021-22 dtd
24/01/2022.

Sir / Madam

With reference to the subject cited above, I am forwarding herewith a
RTI application dated 24/01/2022 of Mr. Ankur Jyoti Sarma, for taking necessary
action from your end, as the subject matter falls under your jurisdiction. Reply, if
any, may directly be sent to the applicant.

With warm regards

Yours faithfully,

R. A. Tapadar
27.01.22

Encl: As stated above.

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

Memo No. No. HC.XXXV -14/2021-22/425/ RTI, dated the 27/01/2022

Copy to:

Mr. Ankur Jyoti Sarma, H.No-14, Adarshapur Path, Bye lane-C, Kahilipara,
Guwahati. He is requested to approach the abovementioned PIOs for getting the
information in respect of his query.

R. A. Tapadar
27.01.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 4/2021-22/426/ RTI
Dated 21/01/2022

To,

Mr. Sashi Kumar
Yugantar(QWEGR4GR), 3-4-142/6
Barkatpura, Hyderabad-500027

1. Please refer to your I.D. Number 161/2021-22 Dated 05/01/2022 forwarded to undersigned seeking misc. information relating to RTI application.

2. The information asked for is as follows.

Query No. 1 – Sought for information available in public domain.

Query No. 2- Relevant information in respect of the query is not available with this Registry.

Query No.3 & 4- The Gauhati High Court does not receive RTI application online.

Query No.5-The Gauhati High Court charges RTI fee of Rs. 10/-.

Query No.6- The Gauhati High Court charges RTI appeal fee of Rs. 50/-.

Query No.7,8 and 9- The Gauhati High Court accepts RTI application in all formats, without insisting on the photograph and age of applicant.

Query No.10- The Gauhati High Court accepts Indian Postal Orders as the fees of the RTI application.

3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

R. A. Tapadar
24.01.22.

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.XXXV - 14/2021-22/427/RTI

Dated Guwahati, 27/01/2022

From : Sri Rafique Ahmed Tapadar
Registrar (Judicial) & PIO
Gauhati High Court-781001

To : The District and Sessions Judge,
Barpeta / Baska / Bongaigaon / Cachar / Chirang/Charaideo/ Darrang /
Dhemaji / Dhubri / Dibrugarh / Dima Hasao / Goalpara / Golaghat /
Hailakandi /Hojai/ Jorhat / Kamrup (M)/ Kamrup, Amingaon / Karbi
Anglong / Karimganj / Kokrajhar / Lakhimpur / Morigaon / Nagaon /
Nalbari / Sivasagar / Sonitpur /South Salmara / Tinsukia / Udalguri.

Sub: Request for information under Right to Information Act, 2005.

Ref: RTI application by Mr. Shan Ul Islam, Regd. Vide 160/2021-22 dtd 05/01/2022 and Forwarded by letter F. No.15011/106/2019-Admn-RTI(2) dtd 22/12/2021 by the CPIO, Ministry of Law & Justice (Department of Justice), Government of India.

Sir / Madam

With reference to the subject cited above, I am forwarding herewith a RTI application dated 13/12/2021 of Mr. Shan Ul Islam, for taking necessary action from your end in respect of **Q. No-1, 4 & 5** as the subject matter falls under your jurisdiction. Reply, if any, may directly be sent to the applicant.

With warm regards

Yours faithfully,

R. A. Tapadar
27.01.22

Encl: As stated above.

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

Memo No. No. HC.XXXV -14/2021-22/428 / RTI, dated the 27/01/2022
Copy to:

Mr. Shan Ul Islam, R-281, Ground floor, Gali no 12, Ramesh Park, Laxmi Nagar, Delhi-110092. He is requested to approach the abovementioned PIOs for getting the information in respect of his query.

R. A. Tapadar
27.01.22
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 4/2021-22/~~429~~/ RTI
Dated ~~27~~/01/2022

To,

Mr. Shan Ul Islam
R-281, Ground floor, Gali no 12
Ramesh Park, Laxmi Nagar, Delhi-110092

1. Please refer to your I.D. Number 160/2021-22 Dated 05/01/2022 forwarded to undersigned seeking information relating to number of pending cases.
2. The information asked for is as follows.

Query No. 1, 4 & 5- As the specific information is not maintained by this Registry, queries are forwarded to the Subordinate Courts of Assam.

Query No. 2- Number of cases pending in Gauhati High Court

Gauhati High Court	Pending cases
Principal Seat	41665
Kohima Bench	837
Aizwal Bench	502
Itanagar Bench	1352

Query No. 3- Cases pending in Tribunals of Assam is **18494**.

3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

R. A. Tapadar
27.01.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

OK

No HC.XXXV- 4/2021-22/430/ RTI
Dated 28/01/2022

To,

Mr. Subham Goel
H.No-102, ward no.7
Tianwala Chowk, Patiala - 147103

1. Please refer to your RTI Application registered vide I.D. Number 170/2021-22 Dated 18/01/2022 forwarded to undersigned seeking information relating to number of vacancies of District Judiciary.
2. Vacancy position of District Judiciary under the jurisdiction of the Gauhati High Court as follows:

State	Vacancy of Grade-I Judicial Officer	Vacancy of Grade-II Judicial Officer	Vacancy of Grade-III Judicial Officer
Assam	14	14	09
Nagaland	02	03	05
Mizoram	03	03	18
Arunachal Pradesh	-	08	01

3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

Shamali Das
29/1/22

R. A. T. Padua
28.01.22
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 4/2021-22/433/ RTI
Dated .8./01/2022

To,

Mr. Saral Sukla
177 C, Block-Panki, Kanpur - 208020

1. Please refer to your RTI Application registered vide I.D. Number 171/2021-22 Dated 17/01/2022 forwarded to undersigned regarding misc. information relating to functioning of Judiciary.
2. The information asked for is as follows.

Query No.1- Monetary allocation for infrastructural development of Lower Courts is as follows:

Financial Year	Civil and Session Court	Criminal Court	MACT	Total
2021-22	4,37,35,000/-	2,53,12,000/-	61,05,000/-	7,51,52,000/-

While the 14th Finance Commission has allotted a fund of Rs.31 Crore for digitization of case records in the Subordinate Courts for the State of Assam during the year 2015-2020.

Query No.2- Memorandum of procedure for appointment of Judges of the High Court and Supreme Court is available by Ministry of Law and Justice, Government of India in their official website.

Query No. 3 - Total no of Judicial officer of Assam is **468**, while total population of Assam is **3.6 Crore**.

Hence, ratio of Judges to the population of Assam i.e. $3,60,00000/468 = 76,923$. One (1) Judge for every 77,000(approx) people.

Query No. 4 -

Judiciary	Pending cases as on 31/12/2021
Gauhati High Court	44356
Subordinate Court of Assam	415024

Query No.5,6,7 & 8 - Queries are related to the Government of India.

3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

R. A. Tapan
08.02.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 4/2021-22/ 431/ RTI
Dated 28/01/2022

To,

Mr. Vinay Chandra
43/08, 2nd Cross, Balaji Nagar
Karnataka- 560029

1. Please refer to your RTI Application registered vide I.D. Number 155/2021-22 Dated 03/01/2022 forwarded to undersigned regarding misc. information relating to functioning of High Court.
2. The information asked for is as follows.
Query No.1,2,3,4,5,6 & 7 – No such rule is available.
Query No. 8- The query demands opinion of the PIO, which cannot be furnished under RTI Act.
Query No. 9- Query relates to Govt. of India.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

R. A. Tapas
28.01.22
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

OK

FORM 'D'
Rejection Order
[Rule 4(iii)]

No HC.XXXV- 01/2021-22/432/ RTI
Dated 31/01/2022

31.1.22

✓ To,

Ms. Swapna Bora
Khongia Gaon, P.O.-Takela
P.S.- Pulibor, Jorhat - 785616

1. Please refer to your application I.D. No 172/2021-22 Dated 28/01/2022 addressed to the undersigned regarding supply of information relating to answer sheet of LDA & Copyist recruitment exam.
2. The information asked for cannot be supplied due to following reason:-

For not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008. The IPO so enclosed with your application, is returned herewith.

The requisite fee of Rs 10/- paid through IPO, is to be paid in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, instead of "Registrar (Admin), Gauhati High Court". You may resubmit the application after rectifying the aforementioned deficiency.

3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the appellate authority within thirty days of the issue of this order.

Encl : as stated.

R. A. Teopadar
31.01.22
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.